359 & 428|2016

KARNATAKA LOKAYUKTA

No.UPLOK-1/DE/359 & 428/2016/ARE-13

M.S. Building,
Dr. B.R.Ambedkar Road,
Bangalore-56001,
Date: 24/07/2019.

: Present:

Patil MohanKumar Bhimanagouda
Additional Registrar Enquiries-13,
Karnataka Lokayukta,
Bangalore.

:: ENQUIRY REPORT ::

Sub:- Departmental Enquiry against,

1) Sri. K. Bhimappa, Child Development Planning Officer (Incharge), Bagalkote District and
2) Sri.P.N. Patil, the then Deputy Director of Women and Child Development Department, Bagalkote District (now retired)-reg.

Ref : 1) Report u/s 12(3) of the K.L Act, 1984 in Compt/Uplok/BGM-408/2015/ARLO-2, Dated:28/03/2016.

2) Govt Order No.ಮಮಇ/144/ಎಸ್‌ಜಿಡಿ/2016, Bengaluru, dated:29/07/2016.

3) Govt Order No.ಮಮಇ/144/ಎಸ್‌ಜಿಡಿ/2016, Bengaluru, Corrigendum dated:26/09/2016.

4) Nomination Order No.UPLOK-1/DE/ 359 /2016, Bengaluru, dated 08/09/2016 &

5) Nomination Order No.UPLOK-1/DE/ 428/2016, Bengaluru, dated: and 19/10/2016.

*****

1. This Departmental Enquiry is directed against 1) Sri. K. Bhimappa, Child Development Planning Officer (Incharge), Bagalkote District and 2) Sri.P.N. Patil, the then Deputy Director of Women and Child Development Department, Bagalkote District (now retired) (herein after referred to as the Delinquent Government Officials in short "DGOs" respectively).

2. After completion of the investigation, a report U/sec. 12(3) of the Karnataka Lokayukta Act was sent to the Government as per Reference No-1.

3. A report U/sec. 12(3) of the Karnataka Lokayukta Act was sent to the Government to initiate disciplinary action against the DGO No-1 and 2. The Government of Karnataka by order bearing No. Govt. Order No.ಮಮಇ/144/ಎಸ್‌ಜಿಡಿ/2016, Bangalore dated:29/07/2016 and Govt. Order No.ಮಮಇ/144/ಎಸ್‌ಜಿಡಿ/2016, Bengaluru, Corrigendum dated:26/09/2016, entrusted the matter to this office for conducting joint enquiry against DGO No-1 and 2. During the pendency of proceedings, after the report U/S 12(3) of the Karnataka Lokayukta Act 1984, the DGO No-2 had retired and hence, a modified order was passed by the Government U/Rule 214(2)(b)(i) of Karnataka Civil Service Rules 1958. Hence, the enquiry against DGO No-1 was registered in Uplok-1/DE/359/2016 and the enquiry against DGO No-2 was registered in Uplok-1/DE/428/2016. Accordingly the Hon'ble Upa Lokayukta issued two nomination orders and both the files were entrusted to

359 428/2016

ARE-1. Common articles of charge were prepared and common evidence was led.

4. In view of the Government Order cited above at reference-2 and 3 the Hon'ble Upa Lokayukta, vide order dated:08/09/2016 and 19/10/2016 cited above at reference-4 and 5 nominated Additional Registrar of Enquiries-1 of the office of the Karnataka Lokayukta as the Enquiry Officer to frame charges and to conduct Enquiry against the aforesaid DGOs. Additional Registrar Enquires-1 prepared Articles of Charges, Statement of Imputations of mis-conduct, list of documents proposed to be relied and list of witnesses proposed to be examined in support of Article of Charges. Copies of same were issued to the DGOs calling upon them to appear before this Authority and to submit written statement of their defence. Thereafter it was transferred from ARE-1 to ARE-7.

5. As per order of Hon'ble UPLOK-1 & 2/DE/Tranfers/2018 Dated 06/08/2018 this enquiry file was transferred from ARE-7 to ARE-13.

6. The Articles of Charges framed by ARE-1 against the DGOs No-1 and 2 is as below:

ANNEXURE-I

ದೋಷಾರೋಪಣೆ

7. ನಿಮ್ಮಲ್ಲಿ 1ನೇ ಆರೋಪಿತ ನೌಕರನಾದ ಶ್ರೀ.ಕೆ. ಭೀಮಪ್ಪ, ಬಾಗಲಕೋಟೆ ಪ್ರಭಾರ ಶಿಶು ಅಭಿವೃದ್ಧಿ ಯೋಜನಾಧಿಕಾರಿಯಾಗಿ ಕೆಲಸ ಮಾಡುತ್ತಿದ್ದಾಗ ಮತ್ತು 2ನೇ ಆರೋಪಿತ ನೌಕರನಾದ ಶ್ರೀ.ಪಿ.ಎನ್. ಪಾಟೀಲ, ಬಾಗಲಕೋಟೆ ಪ್ರಭಾರ ಉಪ ನಿರ್ದೇಶಕರು, ಮಹಿಳೆಯರ ಮತ್ತು ಮಕ್ಕಳ ಅಭಿವೃದ್ಧಿ ಇಲಾಖೆಯಲ್ಲಿ ಕೆಲಸ ಮಾಡುತ್ತಿದ್ದಾಗ (ಇನ್ನು ಮುಂದೆ ಅನುಕ್ರಮವಾಗಿ 1 ಮತ್ತು 2ನೇ ಸರ್ಕಾರಿ ಆರೋಪಿತ ನೌಕರರು ಎಂದು ಸಂಭೋದಿಸಲಾಗುತ್ತದೆ) ಬಾದಾಮಿ ತಾಲ್ಲೂಕಿನ 389 ಅಂಗನವಾಡಿ ಕೇಂದ್ರಗಳಿಗೆ ಆಹಾರ ಸಾಮಾಗ್ರಿಗಳನ್ನು ತಾಲ್ಲೂಕು ಉಗ್ರಾಣದಿಂದ ಸಾಗಾಣಿಕೆ ಮಾಡಲು ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಅಲ್ಪಾವಧಿ ಟೆಂಡರನ್ನು ನಿಮ್ಮ ಇಲಾಖೆಯಿಂದ ಕರೆದಿದ್ದು, ಸದರಿ ಟೆಂಡರಿನಲ್ಲಿ ದೂರುದಾರರಾದ ಅಧ್ಯಕ್ಷರು ಶ್ರೀ. ಸರಸ್ವತಿ ಮಹಿಳಾ ಸ್ವ-ಸಹಾಯ ಸಂಘ, ತಿಪ್ಪನಗರ, ಬಾದಾಮಿ ರವರು ಸಹಾ ಅರ್ಜಿ ಸಲ್ಲಿಸಿ ಭಾಗವಹಿಸಿದ್ದರು ಮತ್ತು ನೀವುಗಳಿಬ್ಬರು ಟೆಂಡರ್ ನಿಯಮಾವಳಿಗಳನ್ನು ಪಾಲಿಸದೆ ಕಾನೂನು ಬಾಹಿರವಾಗಿ ತಾಂತ್ರಿಕ ಬಿಡ್‌ನ್ನು ತೆರೆದು ಆರ್ಥಿಕ ಬಿಡ್‌ನ್ನು ತೆರೆಯದೆ ಕರ್ತವ್ಯ ಲೋಪ ಎಸಗಿದ್ದೀರಿ ಮತ್ತು

ನೀವು ಕರೆದಿದ್ದ ಇ-ಟೆಂಡರಿಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಲು ಕೊನೆಯ ದಿನಾಂಕ 14/07/2014 ಆಗಿದ್ದು, ಟೆಂಡರ್ ತೆರೆಯುವ ದಿನಾಂಕ:16/07/2014 ಆಗಿತ್ತು. ದೂರುದಾರರು ಇ-ಟೆಂಡರಿನಲ್ಲಿ ಭಾಗವಹಿಸಿ ಟೆಂಡರ್‌ಗೆ ನಿಗದಿಪಡಿಸಿದ ಇ.ಎಂ.ಡಿ ಮೊತ್ತ ರೂ.1,00,000/- ಹಣವನ್ನು ಬಾದಾಮಿ ಸ್ಟೇಟ್ ಬ್ಯಾಂಕ್ ಆಫ್ ಇಂಡಿಯಾ ಖಾತೆಯಿಂದ ಎನ್.ಇ.ಎಫ್.ಟಿ ಮೂಲಕ ಸಿ.ಡಿ.ಪಿ.ಓ ಖಾತೆಗೆ ಜಮಾ ಮಾಡಿದ್ದು, ನೀನು 2ನೇ ಆರೋಪಿತ ನೌಕರ ದಿನಾಂಕ 16/07/2014 ರಂದು ಕೇವಲ ತಾಂತ್ರಿಕ ಬಿಡ್‌ನ್ನು ಮಾತ್ರ ತೆರೆದು ಬಂದಿದ್ದ ಮೂರು ಟೆಂಡರ್ ಅರ್ಜಿಗಳಲ್ಲಿ ಎರಡು ಟೆಂಡರ್ ಅರ್ಜಿಗಳನ್ನು ಅನರ್ಹಗೊಳಿಸಿದ್ದು, ಉಳಿದ ಒಂದು ಅರ್ಜಿ ಸಹಾ ಅನರ್ಹಗೊಂಡಿದೆ ಎಂದು ಕಂಡುಬಂದಿದ್ದರೂ ಸಹಾ ಆರ್ಥಿಕ ಬಿಡ್‌ನ್ನು ತೆರೆಯದೆ ಇ.ಎಂ.ಡಿ ಮೊತ್ತ ರೂ.1,00,000/- ಗಳನ್ನು ಎಂಟು ತಿಂಗಳಾದರೂ ಹಿಂತಿರುಗಿಸದೆ ಟೆಂಡರ್ ನಿಯಮಗಳನ್ನು ಪಾಲಿಸಿರುವುದಿಲ್ಲ ಮತ್ತು ಹಲವು ತಿಂಗಳು ಕಳೆದರೂ ಸಹಾ ಹೊಸದಾಗಿ ಟೆಂಡರ್ ಪ್ರಕ್ರಿಯೆ ನಡೆಸದೇ ಹಿಂದಿನ ಸರಬರಾಜುದಾರರಿಂದಲೇ ಆಹಾರ ಸಾಮಾಗ್ರಿಗಳನ್ನು ಸಾಗಿಸಲು ಅನುವು ಮಾಡಿಕೊಟ್ಟು ನೀವು 1 ಮತ್ತು 2ನೇ ಎದುರುದಾರರು ಕರ್ತವ್ಯ ಲೋಪ ಎಸಗಿರುತ್ತೀರಿ ಮತ್ತು

ಸಾರ್ವಜನಿಕ ನೌಕರರಾಗಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠತೆ ಮತ್ತು ಸರ್ಕಾರಿ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ 1966 ರ ನಿಯಮ 3(1)(i) to (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆ ಎಸಗಿರುತ್ತೀರಿ. ಆದುದರಿಂದ, ಈ ದೋಷಾರೋಪಣೆ.

<u>ಅನುಸೂಚಿ-2</u>

<u>ದುರ್ನಡತೆ ಆರೋಪದ ಪಟ್ಟಿ</u>

8. ಅಧ್ಯಕ್ಷರು, ಶ್ರೀ. ಸರಸ್ವತಿ ಮಹಿಳಾ ಸ್ವ-ಸಹಾಯ ಸಂಘ, ಟಿಪ್ಪು ನಗರ, ಬಾದಾಮಿ (ಇನ್ನು ಮುಂದೆ "ದೂರುದಾರರು" ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ತಮ್ಮ ದೂರಿನಲ್ಲಿ ಶ್ರೀ.ಕೆ. ಭೀಮಪ್ಪ, ಪ್ರಭಾರ ಶಿಶು ಅಭಿವೃದ್ಧಿ ಯೋಜನಾಧಿಕಾರಿ, ಬಾಗಲಕೋಟೆ ಮತ್ತು ಶ್ರೀ.ಪಿ.ಎನ್. ಪಾಟೀಲ, ಪ್ರಭಾರ ಉಪ ನಿರ್ದೇಶಕರು, ಮಹಿಳೆಯರ ಮತ್ತು ಮಕ್ಕಳ ಅಭಿವೃದ್ಧಿ ಇಲಾಖೆ, ಬಾಗಲಕೋಟೆ (ಇನ್ನು ಮುಂದೆ "ಎದುರುದಾರ 1 ಮತ್ತು 2" ಎಂದು ಕ್ರಮವಾಗಿ ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ರವರ ವಿರುದ್ಧ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿದ ಬಗ್ಗೆ ನೀಡಿದ ದೂರನ್ನು ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆಯ ಕಲಂ 9 ಅಡಿಯಲ್ಲಿ ತನಿಖೆಗೆ ತೆಗೆದುಕೊಂಡಿದ್ದಿದೆ.

9. <u>ಪ್ರಕರಣದ ಸಂಕ್ಷಿಪ್ತ ವಿವರಣೆ:-</u> ದೂರುದಾರರು ತಮ್ಮ ದೂರಿನಲ್ಲಿ ಬದಾಮಿ ತಾಲ್ಲೂಕು ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುವ ಅಂಗನವಾಡಿ ಕೇಂದ್ರಗಳಿಗೆ ಆಹಾರ ಸಾಗಾಣಿಕೆ ಕುರಿತು ಎದುರುದಾರರು ಕರೆದಂತಹ ಇ-ಟೆಂಡರ್ ದಿನಾಂಕ:14/06/2014ಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಲು ಕೊನೆಯ ದಿನಾಂಕ 14/07/2014 ಇದ್ದು ಹಾಗೂ ಟೆಂಡರ್ ತೆರೆಯುವ ದಿನಾಂಕ:16/07/2014 ಇರುತ್ತದೆಂದು ನಿಗದಿಪಡಿಸಿದ್ದು, ದೂರುದಾರರು ತಮ್ಮ ಸರಸ್ವತಿ ಸ್ವ-ಸಹಾಯ ಮಹಿಳಾ ಸಂಘದಿಂದ ಇ-ಟೆಂಡರ್ ನಲ್ಲಿ ಭಾಗವಹಿಸಿ ಟೆಂಡರಿಗೆ ನಿಗದಿಪಡಿಸಿದ ಎ.ಎಂ.ಡಿ ರೂ.1,00,000/-ಗಳ ಹಣವನ್ನು ಜಮಾ ಮಾಡಿದ್ದು, ಆದರೆ 2ನೇ ಎದುರುದಾರರು ದಿನಾಂಕ: 16/07/2014 ರಂದು ಟೆಂಡರ್ ತೆರೆದಿದ್ದು, ಕೇವಲ ತಾಂತ್ರಿಕ ಬಿಡ್ ಮಾತ್ರ ತೆರೆದಿದ್ದು, ಅದರಲ್ಲಿ 2 ಟೆಂಡರ್ ಅರ್ಜಿಗಳು ಅನರ್ಹಗೊಂಡಿದ್ದು 1 ಅರ್ಜಿ ಅರ್ಹ ಎಂದು ಕಂಡುಬಂದಿದ್ದು, ಆದರೆ ಸದರಿ ಅರ್ಜಿ ಎದುರುದಾರರಿಗೆ ಆಗದೆ ಇರುವಂತಹ ಮಹಿಳಾ ಸಂಘವೆಂದು ಗೊತ್ತಾಗಿದ್ದರಿಂದ ಇಂದಿನವರೆಗೂ ಟೆಂಡರ್ ದರ ಪಟ್ಟಿಯನ್ನು ತೆರೆಯದೆ 6 ತಿಂಗಳನಿಂದ ಸತಾಯಿಸುತ್ತಾರೆಂದು ಆರೋಪಿಸಿ ದೂರು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

10. ಸದರಿ ದೂರಿಗೆ 1 ಮತ್ತು 2 ನೇ ಎದುರುದಾರರಿಂದ ಆಕ್ಷೇಪಣೆಗಳು ಕೇಳಲಾಗಿ, 1ನೇ ಎದುರುದಾರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ಬದಾಮಿ ತಾಲ್ಲೂಕಿನ 389 ಅಂಗನವಾಡಿ ಕೇಂದ್ರಗಳಿಗೆ ಆಹಾರ ಸಾಮಾಗ್ರಿಗಳನ್ನು ತಾಲ್ಲೂಕು ಉಗ್ರಾಣದಿಂದ ಸಾಗಾಣಿಕೆ ಮಾಡಲು ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಅಲ್ಪಾವಧಿ ಅಂದಿನ ಪ್ರಭಾರ ಶಿಶು ಅಭಿವೃದ್ಧಿ ಯೋಜನಾಧಿಕಾರಿಗಳಾದ ಶ್ರೀ.ಪಿ.ವೈ. ಗಾಜಿ ರವರು ಪ್ರಭಾರ ತಾಲ್ಲೂಕು ಪಂಚಾಯತಿ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳ ಅನುಮತಿಯೊಂದಿಗೆ ಟೆಂಡರ್ ಕರೆದಿದ್ದು, ಮೊಹರು ಮಾಡುವ ಟೆಂಡರ್ ತೆರೆಯುವ ಅಂತಿಮ ದಿನಾಂಕ:16/07/2014ರ ಬೆಳಗ್ಗೆ 11-00 ಗಂಟೆಗೆ ನಿಗಧಿಪಡಿಸಲಾಗಿದ್ದು, ದಿನಾಂಕ:03/07/2014 ರಂದು 1ನೇ ಎದುರುದಾರರು ಶ್ರೀ.ಪಿ.ವೈ. ಗಾಜಿ ರವರ ಪ್ರಭಾರಿ ಶಿಶು ಅಭಿವೃದ್ಧಿ ಯೋಜನಾಧಿಕಾರಿಯಿಂದ ಬದಾಮಿ ಶಿಶು ಅಭಿವೃದ್ಧಿ ಯೋಜನಾಧಿಕಾರಿಯ ಹುದ್ದೆಯ ಪ್ರಭಾರವನ್ನು ವಹಿಸಿಕೊಂಡಿರುವುದಾಗಿ, ಆ ಸಮಯದಲ್ಲಿ ತನ್ನ ಹೆಸರಿನಲ್ಲಿ ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಡಿ.ಎಸ್.ಸಿ ಹಾಗೂ ಇ.ಎನ್.ಸಿ ಕೀಗಳು ಇರಲಿಲ್ಲ. ಅಲ್ಲದೆ ಟೆಂಡರ್ ತಾಂತ್ರಿಕ ಮತ್ತು ಆರ್ಥಿಕ ಬಿಡ್ ತೆರೆಯಬೇಕಾಗಿರುವ ತಾಲ್ಲೂಕು ಪಂಚಾಯತಿ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳ ಹೆಸರಿಗೂ ಸಹಿತ ಕೀ ಗಳು ಇರಲಿಲ್ಲ. ಕಾರಣ ಹುನಗುಂದ ಶಿಶು ಅಭಿವೃದ್ಧಿ ಯೋಜನಾಧಿಕಾರಿಗಳೆಂದು ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಟೆಂಡರ್ ಕರೆದ ಅಧಿಕಾರಿ ಶ್ರೀ.ಪಿ.ವೈ ಗಾಜಿ ರವರ ಹೆಸರಿನ ಕೀ ಆಧಾರದ ಮೇಲೆ ತಾಂತ್ರಿಕ ಬಿಡ್ಡನ್ನು ತೆರೆಯಲಾಗಿತ್ತು. ನಂತರ ಆರ್ಥಿಕ ಬಿಡ್ಡನ್ನು ತೆರೆಯಲು ಇ.ಓ ತಾಲ್ಲೂಕು ಪಂಚಾಯತಿ, ಬದಾಮಿ ಇವರ ಹತ್ತಿರ ಕೀ ಇಲ್ಲದ್ದರಿಂದ ತಮ್ಮ ಇಲಾಖೆಯ ಜಿಲ್ಲಾ ಉಪ ನಿರ್ದೇಶಕರನ್ನು ಸಂಪರ್ಕಿಸಿ ವಿನಂತಿಸಲಾಗಿದ್ದು, ಆದರೆ ಜುಲೈ 2014 ರಲ್ಲಿ ಪ್ರಭಾರ ಉಪ ನಿರ್ದೇಶಕರೆಂದು ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಶ್ರೀ.ಪಿ.ಎನ್. ಪಾಟೀಲ್ ಇವರ ಹೆಸರಿನಲ್ಲೂ ಸಹಾ 2 ಕೀಗಳು ಇರದೆ 31/12/2013 ಕ್ಕೆ ನಿವೃತ್ತಿ ಹೊಂದಿದ್ದ ಅಂದಿನ ಉಪ ನಿರ್ದೇಶಕರಾದ ಶ್ರೀ.ಎಸ್.ಹೆಚ್ ಪಾಟೀಲ್ ಇವರ ಹೆಸರಿನಲ್ಲಿ ಕೀಗಳು ಇದ್ದವು. ಸದರಿ ಕೀಗಳನ್ನು ಬಳಸಿ ಆರ್ಥಿಕ ಬಿಡ್ಡ ತೆರೆದರೆ ನಿಯಮ ಬಾಹಿರವಾಗುತ್ತದೆಂದು ಆರ್ಥಿಕ ಬಿಡ್ಡನ್ನು ತೆರೆಯದೆ ತಮ್ಮ ಹೆಸರಿನ ಮೇಲೆ ಕೀ ಪಡೆಯಲು ಅರ್ಜಿ ತಯಾರಿಸಿ ಕಳುಹಿಸಲಾಗಿರುವುದಾಗಿರುತ್ತದೆಂದು ಹೇಳಿರುತ್ತಾರೆ. 1ನೇದ ಎದುರುದಾರರ ಮುಂದುವರೆದು ಭರ್ತಿ ಮಾಡಿದ ಟೆಂಡರ್ ಅರ್ಜಿ ಸಲ್ಲಿಸಿರುವ ದಿನಾಂಕ 14/07/2014 ಮಧ್ಯಾಹ್ನ 5-00 ಗಂಟೆಯಂದು ನಮೂದಿಸಿದ್ದು, ಅಂದು 2-00 ಗಂಟೆಗೆ ಅಧ್ಯಕ್ಷರು ವಿನೂತಾ ಗ್ರಾಮೀಣ ಮಹಿಳಾ ಮಂಡಳ, ಭದ್ರನಾಯಕನ ಜಾಲಿಹಾಳ ತಾಲ್ಲೂಕು ಬದಾಮಿ ಹಾಗೂ ಅಂದು ಅದೇ ದಿನ ಮಧ್ಯಾಹ್ನ 3-00 ಗಂಟೆಗೆ ಶ್ರೀ.ವೆಂಕಟೇಶ್ವರ ಹಾಗೂ ಮಾರುತೇಶ್ವರ ಗ್ರಾಮೀಣಾಭಿವೃದ್ಧಿ ಸ್ವ-ಸಹಾಯ ಸಂಘ, ಗೊರಜಿನಾಳ ಮತ್ತು 4-00 ಗಂಟೆಗೆ ಶ್ರೀ. ದಾನಮ್ಮ ದೇವಿ ಸ್ವ-ಸಹಾಯ ಸಂಘ, ಕುಳಗೇರಿ ಕ್ರಾಸ್ ಇವರು ಟೆಂಡರ್ ಹಾಕಲು ಹೋದಾಗ, ತಾಂತ್ರಿಕ ತೊಂದರೆಯಿಂದ ಇ-

ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಸಿಸ್ಟಮ್ ಲಾಕಾಗಿದ್ದು, ತಮಗೆ ಅರ್ಜಿ ಹಾಕಲು ಅವಕಾಶವಾಗಿಲ್ಲವಾದ್ದರಿಂದ ಟೆಂಡರ್ ಪ್ರಕ್ರಿಯೆ ರದ್ದು ಪಡಿಸಲು ಕೋರಿ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದರೂ ಅದನ್ನು ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ ತಾಲ್ಲೂಕು ಬದಾಮಿ ರವರ ಗಮನಕ್ಕೆ ದಿನಾಂಕ 23/07/2014ಕ್ಕೆ ತಂದು ಸಾರ್ವಜನಿಕ ಹಿತಾಸಕ್ತಿಯಿಂದ ಟೆಂಡರ್ ಪ್ರಕ್ರಿಯೆ ರದ್ದುಗೊಳಿಸಿ ನಡವಳಿಕೆ ಹೊರೆಸಲಾಗಿದ್ದು, ಅನಂತರ ಯಾವ ಸಂಘದಿಂದಲೂ ತಮ್ಮ ಕಛೇರಿಗೆ ಯಾವುದೇ ಇ.ಎಂ.ಡಿ ಹಣ ಕೋರಿ ಅರ್ಜಿ ಬಂದಿರುವುದಿಲ್ಲ ಹಾಗೂ ತಮ್ಮ ಕಛೇರಿಯ ಎಸ್.ಬಿ.ಐ ಬದಾಮಿ ಖಾತೆಯಲ್ಲಿ ಯಾವುದೇ ಮೊತ್ತ ಜಮಾ ಆಗಿರುವುದು ಕಂಡುಬಂದಿರುವುದಿಲ್ಲವೆಂದು ನಮ್ಮ ಸಂಸ್ಥೆಯಿಂದ ಪತ್ರ ಬಂದ ನಂತರ 1ನೇ ಎದುರುದಾರರು ತಮ್ಮ ಹೆಸರಿಗೆ ಹಾಗೂ ಹಾಲಿ ಉಪ ನಿರ್ದೇಶಕರಾದ ಶ್ರೀ.ಪಿ.ಎನ್ ಪಾಟೀಲ್ ರವರ ಹೆಸರಿಗೆ ಪಡೆದಿದ್ದ ಕೀಗಳನ್ನು ಉಪಯೋಗಿಸಿ ಪರಿಶೀಲಿಸಿದಾಗ ದಿನಾಂಕ 14/07/2014 ಕ್ಕೆ ರೂ.1,00,000/- ಗಳ ಮೊತ್ತವು ಐ.ಸಿ.ಐ.ಸಿ.ಐ ಬ್ಯಾಂಕಿನಿಂದ ಸರ್ಕಾರದ ಇ-ಪ್ರೊಕ್ಯೋರ್‌ಮೆಂಟ್ ಖಾತೆಯಲ್ಲಿ ಜಮೆ ಇರುವುದು ಕಂಡುಬಂದಿದ್ದು, ಅದನ್ನು ಟೆಂಡರ್ ಪ್ರಕ್ರಿಯೆ ರದ್ದಾಗಿದ್ದರಿಂದ, ಸಂಬಂಧಿಸಿದ ಸಂಘದ ಖಾತೆಗೆ ಹಿಂದಿರುಗಿಸಲಾಗಿರುತ್ತದೆಂದು ಕಾರಣ ದೂರುದಾರರು ತಮ್ಮ ದೂರಿನಲ್ಲಿ ಆಪಾದಿಸಲಾದಂತೆ ಯಾವುದೇ ನಿಯಮ ಬಾಹಿರವಾದ ಕೆಲಸಗಳನ್ನು ಮಾಡಿರುವುದಿಲ್ಲವೆಂದು ಮತ್ತು ದೂರುದಾರರಿಗೆ ತೊಂದರೆ ಕೊಟ್ಟಿರುವುದಿಲ್ಲವೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ.

11. 2ನೇ ಎದುರುದಾರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ಇ-ಟೆಂಡರ್ ಪ್ರಕ್ರಿಯೆಗೆ ಹಾಗೂ ಇತರೆ ಮಂಜೂರಾತಿ ವಿಷಯಗಳಿಗೆ ಕುರಿತಂತೆ ಆಯಾ ತಾಲ್ಲೂಕು ಪಂಚಾಯತಿ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು ನಿಯಂತ್ರಣಾಧಿಕಾರಿಗಳು ಆಗಿರುವುದರಿಂದ ತಮ್ಮ ಕಛೇರಿಯ ಪಾತ್ರ ಏನು ಇರುವುದಿಲ್ಲವೆಂದು ಹಾಗೂ ದೂರುದಾರರು ಸಂಘವು ತಮ್ಮ ವಿರುದ್ಧ ಮಾಡಿರುವ ಆಪಾದನೆಗಳು ಸುಳ್ಳು ಸತ್ಯಕ್ಕೆ ದೂರವಾಗಿರುತ್ತದೆಂದು ಆಪಾದನೆಗಳನ್ನು ಅಲ್ಲಗಳೆದು ದೂರನ್ನು ಮುಕ್ತಾಯಗೊಳಿಸಲು ವಿನಂತಿಸಿರುತ್ತಾರೆ.

12. 1 ಮತ್ತು 2 ನೇ ಎದುರುದಾರರ ಆಕ್ಷೇಪಣೆಗಳಿಗೆ ದೂರುದಾರರು ತಮ್ಮ ಪ್ರತ್ಯುತ್ತರವನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಅದರಲ್ಲಿ ದೂರಿನಲ್ಲಿ ಆಪಾದಿಸಿರುವ ಅಂಶಗಳನ್ನೇ ಪುನರುಚ್ಚರಿಸಿರುತ್ತಾರೆ ಹಾಗೂ ತಮಗೆ ಟೆಂಡರ್ ಹಾಕಲು ಅವಕಾಶವಿಲ್ಲವೆಂದು ತಕರಾರು ಅರ್ಜಿಯನ್ನು ಪಡೆದುಕೊಂಡು ಕಾನೂನು ಬಾಹಿರವಾಗಿ ತಮ್ಮ ಟೆಂಡರ್‌ನ್ನು ರದ್ದುಪಡಿಸಿರುವುದಾಗಿ ಮತ್ತು ಇ-ಟೆಂಡರ್‌ನ ನಿಯಮಗಳ ಪಾರದರ್ಶಕತೆ ಹಾಗೂ

ಸರ್ಕಾರದ ನಿರ್ದೇಶನಗಳನ್ನು ಗಾಳಿಗೆ ತೋರಿ ಟೆಂಡರ್ ಮಾಡದೇ ಕಾನೂನು ಬಾಹಿರ ಕೆಲಸ ಮಾಡಿರುತ್ತಾರೆ ಎಂದು 1ನೇ ಎದುರುದಾರರ ಮೇಲೆ ಶಿಸ್ತು ಕ್ರಮ ಜರುಗಿಸಲು ಕೋರಿರುತ್ತಾರೆ.

13. ದೂರಿನ ತನಿಖೆಯನ್ನು ಕೈಗೊಂಡು ವರದಿಯನ್ನು ಸಲ್ಲಿಸುವಂತೆ ಮುಖ್ಯ ಅಭಿಯಂತರರು ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬೆಂಗಳೂರು ಇವರನ್ನು ಕೇಳಲಾಗಿ, ಲೆಕ್ಕ ಪರಿಶೋಧನಾಧಿಕಾರಿ-1, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬೆಂಗಳೂರು ರವರು (ಇನ್ನು ಮುಂದೆ "ತನಿಖಾಧಿಕಾರಿ" ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ತನಿಖೆಯನ್ನು ಮಾಡಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದಾರೆ.

14. ತನಿಖಾಧಿಕಾರಿಗಳು ತಮ್ಮ ವರದಿಯಲ್ಲಿ "ಸದರಿ ಪ್ರಕರಣದಲ್ಲಿ ಕರ್ನಾಟಕ ಸಾರ್ವಜನಿಕ ಸಂಗ್ರಹಣೆಗಳಲ್ಲಿ ಪಾರದರ್ಶಕತೆ ಅಧಿನಿಯಮ 1999 ಮತ್ತು ನಿಯಮ 2000ನ್ನು ಉಲ್ಲಂಘಿಸಿರುವುದು ಸ್ಪಷ್ಟವಾಗಿ ಕಂಡುಬಂದಿರುತ್ತದೆ. ನಿಯಮಾವಳಿಯಂತೆ ಟೆಂಡರ್ ಅರ್ಜಿಗಳನ್ನು ಸಲ್ಲಿಸುವ ವೇಳೆಯಲ್ಲಿ ಸಿಸ್ಟಮ್ ಲಾಕ್ ಆಗಿದೆ ಎಂದು ಹೇಳಿ ಅರ್ಜಿ ಪಡೆಯಲು ಸೂಕ್ತ ಕ್ರಮ ವಹಿಸದಿರುವುದು ಮತ್ತು ಟೆಂಡರ್ ತೆರೆಯಲು ನಿಗಧಿಪಡಿಸಲಾದ ದಿನಾಂಕ:16/07/2014 ರಂದು ತಾಂತ್ರಿಕ ಬಿಡ್ ಮಾತ್ರ ತೆರೆದು ಆರ್ಥಿಕ ಬಿಡ್ ತೆರೆಯದಿರುವುದು ಇದಕ್ಕಾಗಿ ನೀಡಲಾಗುತ್ತಿರುವ ಕಾರಣಗಳೆಂದರೆ ತಮ್ಮ ಬಳಿ ಡಿಎಸ್‌ಸಿ ಹಾಗೂ ಇಎನ್‌ಸಿ ಕೀಗಳು ಇಲ್ಲವೆಂಬ ಸಬೂಬು ಹೇಳುವುದು ತಾಂತ್ರಿಕ ತೊಂದರೆ ಉಂಟಾದಲ್ಲಿ ಹಿರಿಯ ಅಧಿಕಾರಿಗಳ ಗಮನಕ್ಕೆ ತಂದು ಟೆಂಡರ್ ಪ್ರಕ್ರಿಯೆಯನ್ನು ರದ್ದುಪಡಿಸಲು ಕ್ರಮವಹಿಸಬೇಕಾಗಿತ್ತು. ಆದರೆ, ನಿಯಮಗಳನ್ನು ಪಾಲಿಸದೇ ತಮಗಿಷ್ಟ ಬಂದಾಗ ತಾಲ್ಲೂಕು ಪಂಚಾಯತಿ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಯವರ ಅನುಮೋದನೆ ಪಡೆದು 10 ದಿನಗಳ ನಂತರ ಟೆಂಡರ್ ಪ್ರಕ್ರಿಯೆಯನ್ನು ರದ್ದು ಮಾಡಿರುವುದು ಮತ್ತು ಮಾಹಿತಿಯನ್ನು ದೂರುದಾರರಿಗೆ ಕೂಡಲೇ ತಿಳಿಸದಿರುವುದು ಕರ್ತವ್ಯಲೋಪಕ್ಕೆ ಕಾರಣವಾಗಿರುತ್ತದೆ. ತಾಂತ್ರಿಕ ಬಿಡ್ ತೆರೆದಾಗೇ ಸಲ್ಲಿಸಲಾದ ಮೂರು ಸಂಘದವರ ಅರ್ಜಿಗಳಲ್ಲಿ ಎರಡು ಅರ್ಜಿಗಳು ತಾಂತ್ರಿಕ ಕಾರಣದಿಂದ ತಿರಸ್ಕೃತವಾದಾಗಲೇ ಕೆಟಿಪಿಪಿ ನಿಯಮಾವಳಿಯಂತೆ ಉಳಿದ ಒಂದು ಅರ್ಜಿಯ ಊರ್ಜಿತವಾಗದ ಕಾರಣ ಆ ಕೂಡಲೇ ಸಂಬಂಧಪಟ್ಟ ಹಿರಿಯ ಅಧಿಕಾರಿಗಳ ಗಮನಕ್ಕೆ ತಂದು ಟೆಂಡರ್ ಪ್ರಕ್ರಿಯೆಯನ್ನು ರದ್ದುಗೊಳಿಸಬೇಕಾಗಿತ್ತು. ಆದರೆ, ಇದಾವುದನ್ನು ಮಾಡದೇ ಎದುರುದಾರರುಗಳು ಡಿಎಸ್‌ಸಿ ಹಾಗೂ ಇಎನ್‌ಸಿ ಕೀಗಳು ತಮ್ಮ ಬಳಿ ಇರಲಿಲ್ಲವೆಂಬ ಕಾರಣ ನೀಡುವುದು ಮತ್ತು ಟೆಂಡರ್ ಪ್ರಕ್ರಿಯೆ ರದ್ದಾದ ನಂತರವೂ ಸಹಾ ದೂರುದಾರರಿಗೆ ತಿಳಿಸದೇ ಸುಮಾರು 8 ತಿಂಗಳವರೆಗೆ ಇಎಂಡಿ ಬಾಬ್ತು ರೂ.1.00 ಲಕ್ಷಗಳನ್ನು ಹಿಂದಿರುಗಿಸದಿರುವುದು ಎದುರುದಾರರುಗಳ ಬೇಜವಾಬ್ದಾರಿಯನ್ನು

359 & 428/2016

ತೋರಿಸುವುದರ ಜೊತೆಗೆ ಟೆಂಡರ್ ಪ್ರಕ್ರಿಯೆಯಲ್ಲಿ ನಿಯಮಗಳನ್ನು ಪಾಲಿಸಬೇಕೆಂಬ ಸ್ಪಷ್ಟ ತಿಳುವಳಿಕೆ ಇಲ್ಲದಿರುವುದು ಗೋಚರವಾಗುತ್ತದೆ. ಅಂತೆಯೇ ಹಲವು ತಿಂಗಳುಗಳು ಕಳೆದರೂ ಸಹಾ ಹೊಸದಾಗಿ ಟೆಂಡರ್ ಪ್ರಕ್ರಿಯೆ ಮಾಡದೇ ಈ ಹಿಂದಿನ ಸರಬರಾಜುದಾರರಿಂದಲೇ ಆಹಾರ ಸಾಮಾಗ್ರಿಗಳನ್ನು ಸಾಗಿಸಲು ಅನುವು ಮಾಡಿಕೊಟ್ಟಿರುವುದು ನಿಯಮಗಳನ್ನು ಪಾಲಿಸದೇ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುವುದಕ್ಕೆ ಸಾಕ್ಷಿಯಾಗಿದ್ದು, ಆರೋಪವು ತನಿಖೆಯಲ್ಲಿ ಸಾಬೀತಾಗಿರುತ್ತದೆ. ಕರ್ತವ್ಯಲೋಪಕ್ಕೆ 1 ಮತ್ತು 2ನೇ ಎದುರುದಾರರುಗಳು ಕಾರಣರಾಗಿರುತ್ತಾರೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ.

15. ಕಡತ ಮತ್ತು ದಾಖಲೆಗಳನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಲಾಗಿ, ಬದಾಮಿ ತಾಲ್ಲೂಕಿನ 389 ಅಂಗನವಾಡಿ ಕೇಂದ್ರಗಳಿಗೆ ಆಹಾರ ಸಾಮಾಗ್ರಿಗಳನ್ನು ತಾಲ್ಲೂಕು ಉಗ್ರಾಣದಿಂದ ಸಾಗಾಣಿಕೆ ಮಾಡಲು ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಅಲ್ಪಾವಧಿ ಟೆಂಡರ್‌ಗಳನ್ನು ಎದುರುದಾರರ ಇಲಾಖೆಯಿಂದ ಕರೆದಿದ್ದು, ಸದರಿ ಟೆಂಡರಿನಲ್ಲಿ ದೂರುದಾರರು ಸಹಾ ಅರ್ಜಿ ಸಲ್ಲಿಸಿ ಭಾಗವಹಿಸಿದ್ದು, ಎದುರುದಾರರು ಟೆಂಡರ್ ನಿಯಮಾವಳಿಗಳನ್ನು ಪಾಲಿಸದೇ ಕಾನೂನು ಬಾಹಿರವಾಗಿ ತಾಂತ್ರಿಕ ಬಿಡ್ಡನ್ನು ತೆರೆದು ಆರ್ಥಿಕ ಬಿಡ್ಡನ್ನು ತೆರೆಯದೇ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ, ಎದುರುದಾರರು ಸಲ್ಲಿಸಿರುವ ಸಮಜಾಯಿಷಿಯನ್ನು ಒಪ್ಪಲಾಗುವುದಿಲ್ಲ. ಎದುರುದಾರರು ಕರೆದಿದ್ದ ಇ-ಟೆಂಡರ್‌ಗಳಿಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಲು ಕೊನೆಯ ದಿನಾಂಕ 14/07/2014 ಆಗಿದ್ದು, ಟೆಂಡರ್ ಕರೆಯುವ ದಿನಾಂಕ:16/07/2014 ಆಗಿತ್ತು. ದೂರುದಾರರು ಇ-ಟೆಂಡರ್‌ನಲ್ಲಿ ಭಾಗವಹಿಸಿ ಟೆಂಡರಿಗೆ ನಿಗದಿಪಡಿಸಿದ ಇ.ಎಂ.ಡಿ ರೂ.1,00,000/-ಗಳ ಹಣವನ್ನು ಎಸ್.ಬಿ.ಐ ಖಾತೆ, ಬದಾಮಿಯಿಂದ ಎನ್.ಇ.ಎಫ್.ಸಿ. ಸಿ.ಡಿ.ಪಿ.ಓ ಖಾತೆಗೆ ಜಮಾ ಮಾಡಿದ್ದಾರೆ. 2ನೇ ಎದುರುದಾರರು ದಿನಾಂಕ :16/07/2014 ರಂದು ಕೇವಲ ತಾಂತ್ರಿಕ ಬಿಡ್‌ನ್ನು ಮಾತ್ರ ತೆರೆದು ಮೂರು ಅರ್ಜಿಗಳಲ್ಲಿ ಎರಡು ಟೆಂಡರ್ ಅರ್ಜಿಗಳು ಅನರ್ಹಗೊಂಡಿದ್ದು, ಉಳಿದ ಒಂದು ಅರ್ಜಿ ಅರ್ಹ ಎಂದು ಕಂಡು ಬಂದಿದ್ದರೂ ಸಹಾ ಆರ್ಥಿಕ ಬಿಡ್‌ನ್ನು ತೆರೆಯದೇ ಇ.ಎಂ.ಡಿ ಮೊತ್ತ ರೂ.1,00,000/-ಗಳನ್ನು ಎಂಟು ತಿಂಗಳಾದರೂ ಹಿಂತಿರುಗಿಸದೇ ಟೆಂಡರ್ ನಿಯಮಗಳನ್ನು ಪಾಲಿಸದೇ ಹಲವು ತಿಂಗಳು ಕಳೆದರೂ ಸಹಾ ಹೊಸದಾಗಿ ಟೆಂಡರ್ ಪ್ರಕ್ರಿಯೆ ಮಾಡದೇ ಹಿಂದಿನ ಸರಬರಾಜುದಾರರಿಂದಲೇ ಆಹಾರ ಸಾಮಾಗ್ರಿಗಳನ್ನು ಸಾಗಿಸಲು ಅನುವು ಮಾಡಿಕೊಟ್ಟು 1 ಮತ್ತು 2 ನೇ ಎದುರುದಾರರು ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿದ್ದಾರೆ.

16. ಮೇಲ್ಕಂಡ ಅಂಶಗಳು ಕಡತದ ಸಂಗತಿಗಳು ಹಾಗೂ ದಾಖಲಾತಿಗಳನ್ನು ಮತ್ತು 1 ಮತ್ತು 2ನೇ ಎದುರುದಾರರು ಸಲ್ಲಿಸಿರುವ ಉತ್ತರಗಳನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಿದಾಗ, ಸದರಿ ಎದುರುದಾರರು ತಮ್ಮ ತಮ್ಮ ವಿರುದ್ಧದ ನಡಳಿಯನ್ನು ಕೈಬಿಡಲು ಸೂಕ್ತ/ಸಮಂಜಸ/ಸಮಾಧಾನಕರ ಕಾರಣ ತೋರಿಸಲ್ಲವೆಂಬ ಅಭಿಪ್ರಾಯಕ್ಕೆ ಬರಲಾಗಿದೆ.

17. ಆದುದರಿಂದ, 1 ಮತ್ತು 2 ನೇ ಎದುರುದಾರರ ವಿರುದ್ಧ ಶಿಸ್ತು ನಡವಳಿಕೆ ಹೂಡಲು ಮತ್ತು ಹಾಗೆಯೇ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು, 1957 ರ ನಿಯಮ 14–ಎ ರಡಿಯಲ್ಲಿ 1ನೇ ಎದುರುದಾರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು ಈ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಒಪ್ಪಿಸುವಂತೆ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ, ಕಲಂ 12(3) ರನ್ವಯ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಿದೆ.

18. Since said facts and material on record prima facie show that, the respondent 1) Sri.K. Bhimappa and 2) Sri.P.N. Patil have committed grave misconduct, now, acting under Section 12(3) of Karnataka Lokayukta Act, recommendation is made to the Competent Authority to initiate disciplinary proceedings against the respondents for misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) rules 1966 the Government after consideration of materials, has entrusted enquiry to Hon'ble Upa Lokayukta. Hence, the charge.

19. DGO Nos. 1 to 2 appeared before this Enquiry Authority on 15/12/2016 and on the same day their First Oral Statement was recorded U/Rule 11(9) of KCS (CC &A) Rules 1957. The DGO No-1 and 2 pleaded not guilty and claimed to hold an enquiry. Subsequently the DGOs have filed their written statements of

defence by denying the articles of charge and statement of imputations contending that, there is no such evidence to prove that, they have committed misconduct U/Rule 3(1) of KCS (Conduct) Rules, 1966. Accordingly, prayed to exonerate them from the charges framed in this case.

20. In order to substantiate the charge, the Disciplinary Authority examined two witnesses as PW-1 to PW-2 and got marked the documents at Ex.P-1 to P-7 and closed the evidence.

21. After closing the case of the Disciplinary Authority, the Second Oral Statement of DGO No-1 and 2 was recorded as required U/Rule 11 (16) of KCS (CC & A) Rules, 1957 and wherein they have submitted that, the witness have deposed falsely against them. The DGO No-1 and 2 got themselves examined as DW-1 and DW-2 produced the documents at Ex.D-1 to D-14. Since the DGO No-1 and 2 got themselves examined, the questioning of the DGO No1 and 2 as required U/Rule 11(18) of KCS (CC & A) Rules, 1957 was dispensed.

22. Upon consideration of the charge leveled against the DGO No.1 to 2, the evidence led by the Disciplinary Authority by way of oral and documentary evidence, the points that arise for my consideration are as under:

Point No-1) Whether the Disciplinary Authority has satisfactorily proved that, the DGO No.1/Sri. K. Bheemappa, Child Development Planning Officer (Incharge), Bagalkote and DGO No-2/Sri. P.N. Patil, the then Deputy Director, Women and Child Development Department, Bagalkote, both incharge of Badami Taluka had called for short term tender for transportation of food grains from taluka godown to 389 Anganawadi centers of Badami Taluka, under the e-procurement scheme governed by the Karnataka Transparency in Public Procurement Act 1999 and Karnataka Transparency in Public Procurement Rules 2000, though the complainant i.e the President of Shri. Saraswathi Mahila Swa-Sahaya Sangha, Badami had submitted the tender, both of them have not followed the tender guidelines stipulated under the Karnataka Transparency in Public Procurement Act 1999, they have only opened the Technical Bid, but did not open the Financial Bid and illegally rejected the tender of the complainant and thereby the DGO No-1 and 2 being the Government Servants have failed to maintain absolute integrity, besides devotion to the duty, the act of which was

unbecoming of a Government Servants and amounts to misconduct as enumerated U/R 3(1)(i) to (iii) of KCS (Conduct) Rules 1966.

Point No-2) Whether the Disciplinary Authority has further proved that, the DGO No.1/Sri. K. Bheemappa, Child Development Planning Officer (Incharge), Bagalkote and DGO No-2/Sri. P.N. Patil, the then Deputy Director, Women and Child Development Department, Bagalkote, both incharge of Badami Taluka, though 14/07/2014 was the last date for submitting the tenders and 16/07/2014 was fixed for opening of the tenders under the e-procurement scheme, though the complainant being the President of Shri. Saraswathi Mahila Swa-Sahaya Sangha, Badami had deposited the EMD of Rs.1,00,000/- and though the tender of the complainant was rejected, the EMD amount was not refunded to the complainant soon after the rejection of the tender and the EMD amount was returned after the lapse of 8 months, the DGO No-1 and 2 have not followed the guidelines of tender and did not call for fresh tender and illegally permitted the earlier transporter to transport the food grains from

the taluka godown to Anganawadi centers and thereby the DGO No-1 and 2 being the Government Servants have failed to maintain absolute integrity, besides devotion to the duty, the act of which was unbecoming of a Government Servants and amounts to misconduct as enumerated U/R 3(1)(i) to (iii) of KCS (Conduct) Rules 1966.

23. My finding on the above point No-1 and 2 is held in **"Affirmative"** for the following:

:: REASONS ::

24. **Point No-1 and 2:-** I take both these points for common consideration because the facts and evidence with regard to both these points are interlinked. It will avoid repetition of facts and evidence.

25. The case of the Disciplinary Authority in brief is that,

The Complainant by name Smt. Indira W/o Bheemappa, President of Shri. Saraswathi Mahila Swa sahaya Sangha, Badami has been examined as PW-1 and she has reiterated the facts stated in the complaint. She states that, she is the President of Shri. Saraswathi Mahila Swa sahaya Sangha, Badami. On

16/06/2014 the CDPO, Badami had floated a tender for the transportation of food grains from taluka godown to Anganawadi centers of Badami Taluka. The said tender was under the e-procurement scheme. She further states that, she had participated in the said tender process by submitting the on line tender under the e-procurement scheme. She had furnished all the documents and also deposited Rs.1,00,000/- as EMD amount to the bank account of CDPO, Badami.

26. PW-1 further states that, after submitting the on-line tender under the e-procurement scheme, after about four five days she enquired in the CDPO office about the tender. The officials told that, the electronic key was not available and hence, they cannot tell whether the tender was awarded to the President of Shri. Saraswathi Mahila Swa Sahaya Sangha, Badami. She further states that, apart from their Sangha, two others i.e. totally three persons had submitted the tenders. Later on when she enquired the DGO No-1 Sri. Bheemappa, he told that, her tender was rejected and the entire e-procurement was cancelled.

27. PW-1 further states that, when her tender was rejected the EMD amount was to be refunded immediately. The DGO No-1 has not returned the EMD amount even though she visited the office of DGO No-1 several times. She further states that, even after the lapse of seven to eight months, the EMD amount was not

refunded. Hence, she was constrained to file this complaint before the Hon'ble Lokayukta.

28. The complaint in Form No-I and II and the details of the complaint are at Ex.P-1 to P-3. PW-1 has submitted 11 documents which have been commonly marked as Ex.P-4. She has submitted her rejoinder which is at Ex.P-5.

29. After the complaint was registered, the matter was referred to Technical Wing of Karnataka Lokayukta for investigation. The Technical Wing official Sri.L.V. Umapathi, Auditor has investigated the matter and submitted his report. Sri.L.V. Umapathi, Auditor has been examined as PW-2.

30. PW-2 states that, the matter was sent to him for investigation. He has secured the tender notification and other connected documents from the concerned officials. He further states that, the short term tender was floated, inviting tenders to transport food grains from Badami Taluka godown to 389 Anganawadi centers of Badami Taluka. 14/07/2014 was the last date fixed for submitting the tenders. The tenders were to be opened on 16/07/2014. The complainant had alleged that, while opening the bids, the Technical bid alone was opened and the DGOs had illegally not opened the Financial Bid. The DGO No-1 and 2 had given lame excuses that, they did not have DSC Keys and the

persons in whose name the DSC keys were available had retired. Hence, the tender of the complainant was illegally rejected.

31. PW-2 further states that, the DGOs No-1 and 2 have violated the provisions of Karnataka Transparency in Public Procurement Act 1999 and Karnataka Transparency in Public Procurement Rules 2000. The tenders should have been accepted until the last date and the DGOs could not have rejected the tenders on the ground that, the system was locked and they did not have DNC and ENC keys. On 16/07/2014 the tenders should have been opened i.e the Technical Bid and Financial Bid, both should have been opened. The DGOs have committed dereliction of duty by not opening the Financial Bid. He further states that, if the DNC and ENC keys were not available, the DGOs ought to have brought this fact to the notice of higher authorities and cancelled the entire tender process. However, the DGOs by opening only the Technical Bid of the complainant Sangha and not opening the Financial Bid have committed dereliction of duty. PW-2 has conducted a detailed investigation and filed his report as per Ex.P-6.

32. The operative portion of the report of PW-2 at Ex.P-6 is as follows,

<u>ತನಿಖಾ ಫಲಿತಾಂಶ:</u>

1. ದೂರುದಾರರಾದ ಶ್ರೀ. ಸರಸ್ವತಿ ಮಹಿಳಾ ಸ್ವ ಸಹಾಯ ಸಂಘ, ಟಿಪ್ಪು ನಗರ, ಬಾದಾಮಿ, ಬಾಗಲಕೋಟೆ ಜಿಲ್ಲೆ, ಇವರು ಸದರಿ ಪ್ರಕರಣದಲ್ಲಿ ಮಾಡಲಾದ ಆರೋಪಗಳ ಬಗ್ಗೆ

ಲಭ್ಯವಿರುವ/ ಒದಗಿಸಲಾದ/ ದಾಖಲಾತಿಗಳನ್ನು/ ಮಾಹಿತಿಗಳನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಲಾಗಿದೆ. ಸದರಿಯವರ ಪ್ರಮುಖ ಆರೋಪವೆಂದರೆ ಆಹಾರ ಸಾಮಾಗ್ರಿಗಳ ಸಾಗಾಣಿಕೆಯಲ್ಲಿ ನಿಯಮ ಪಾಲಿಸದೇ ಕರ್ತವ್ಯ ಲೋಪ ಎಸಗಿರುತ್ತಾರೆ ಎಂಬುದಾಗಿರುತ್ತದೆ.

2. ದೂರುದಾರರ ಆರೋಪಕ್ಕೆ ಒಂದನೇ ಎದುರುದಾರರಾದ ಶ್ರೀ.ಭೀಮಪ್ಪ, ಪ್ರಭಾರಿ ಶಿಶು ಅಭಿವೃದ್ಧಿ ಯೋಜನಾಧಿಕಾರಿಗಳು, ಬಾದಾಮಿ ಮತ್ತು ಎರಡನೇ ಎದುರುದಾರರಾದ ಶ್ರೀ.ಪಿ.ಎನ್. ಪಾಟೀಲ, ಪ್ರಭಾರಿ ಉಪ ನಿರ್ದೇಶಕರು, ಮಹಿಳಾ ಮತ್ತು ಮಕ್ಕಳ ಅಭಿವೃದ್ಧಿ ಇಲಾಖೆ, ಬಾಗಲಕೋಟೆ ಇವರುಗಳು ತಮ್ಮ ವಿವರಣೆಯೊಂದಿಗೆ ಕೆಲವು ದಾಖಲಾತಿಗಳನ್ನು ತನಿಖೆಗೆ ಒದಗಿಸಿರುತ್ತಾರೆ. ಎದುರುದಾರರುಗಳು ತಮ್ಮ ವಿವರಣೆಯಲ್ಲಿ ಬಾದಾಮಿ ತಾಲ್ಲೂಕು ವ್ಯಾಪ್ತಿಯಲ್ಲಿನ 389 ಅಂಗನವಾಡಿ ಕೇಂದ್ರಗಳಿಗೆ ಆಹಾರ ಸಾಮಾಗ್ರಿಗಳನ್ನು ಸರಬರಾಜು ಮಾಡಲು ಇ-ಪ್ರೋಕ್ಯೂರ್‌ಮೆಂಟ್‌ನ ಅಲ್ಪಾವಧಿ ಟೆಂಡರ್ ಕರೆದಿದ್ದು ನಿಯಮಬಾಹಿರವಾಗಿ ಯಾವುದೇ ಕೆಲಸಗಳನ್ನು ಮಾಡಿರುವುದಿಲ್ಲವೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ.

3. ಶ್ರೀ. ಭೀಮಪ್ಪ ಒಂದನೇ ಎದುರುದಾರರು ತಮ್ಮ ವಿವರಣೆಯಲ್ಲಿ, ಇ-ಪ್ರೋಕ್ಯೂರ್‌ಮೆಂಟ್‌ನ ಟೆಂಡರ್ ಅರ್ಜಿಗಳ ಸಲ್ಲಿಕೆಗೆ ದಿನಾಂಕ 14/07/2014 ರಂದು ಕಡೆ ದಿನವಾಗಿದ್ದು, ಕೊನೆ ಘಳಿಗೆಯಲ್ಲಿ ಇತರೆ ಮೂರು ಸಂಘ ಸಂಸ್ಥೆಯವರು ಅರ್ಜಿ ಸಲ್ಲಿಸಲು ಪ್ರಯತ್ನಿಸಿದ್ದು, ತಾಂತ್ರಿಕ ತೊಂದರೆಯಿಂದಾಗಿ ಸಿಸ್ಟಮ್ ಲಾಕ್ ಆಗಿದ್ದು, ಅರ್ಜಿ ಸಲ್ಲಿಸಲು ಅವಕಾಶ ಇಲ್ಲವಾದ ಕಾರಣ, ಸದರಿಯವರು ಟೆಂಡರ್ ಪ್ರಕ್ರಿಯೆಯನ್ನು ಮುಂದೂಡುವಂತೆ ಕೋರಲಾದ ಪ್ರಯುಕ್ತ ಟೆಂಡರ್ ಪ್ರಕ್ರಿಯೆಯನ್ನು ರದ್ದು ಮಾಡಲು ಕ್ರಮ ವಹಿಸಿದ್ದುದಾಗಿ ಹಾಗೂ ತಾಂತ್ರಿಕ ಬಿಡ್ ಮಾತ್ರ ತೆರೆದು ಆರ್ಥಿಕ ಬಿಡ್ ತೆರೆಯದಿರಲು ಕಾರಣ ತಮ್ಮ ಬಳಿ ಡಿಎನ್‌ಸಿ ಹಾಗೂ ಇಎನ್‌ಸಿ ಕೀಗಳು ಲಭ್ಯವಿಲ್ಲದಿರುವ ಬಗ್ಗೆ ತಿಳಿಸುತ್ತಾ ತಮ್ಮಿಂದ ಯಾವುದೇ ಕರ್ತವ್ಯ ಲೋಪ ಆಗಿರುವುದಿಲ್ಲವೆಂದು ವಿವರಣೆ ನೀಡಿರುತ್ತಾರೆ.

4. ಶ್ರೀ.ಪಿ.ಎನ್. ಪಾಟೀಲ, ಎರಡನೇ ಎದುರುದಾರರು ತಮ್ಮ ವಿವರಣೆಯಲ್ಲಿ ತಾವು ಶಿಶು ಅಭಿವೃದ್ಧಿ ಯೋಜನಾಧಿಕಾರಿಗಳ ಕೋರಿಕೆ ಮೇರೆಗೆ ಆರ್ಥಿಕ ಬಿಡ್ ತೆರೆಯಲು ತಮ್ಮ ಬಳಿ ಡಿಎನ್‌ಸಿ ಹಾಗೂ ಇಎನ್‌ಸಿ ಕೀಗಳು ಇಲ್ಲದಿದ್ದ ಪ್ರಯುಕ್ತ ತೆರೆಯಲಾಗಲಿಲ್ಲವೆಂದು, ತಮ್ಮ

ಹೆಸರಿಗೆ ಕೀಗಳನ್ನು ಪಡೆಯಲು ಪ್ರಯತ್ನಿಸಿರುವುದಾಗಿ ಹಾಗೂ ದೂರುದಾರರ ದೂರಿನಂತೆ ಇಎಂಡಿ ಬಾಬ್ತು ರೂ.1.00 ಲಕ್ಷಗಳನ್ನು ಹಿಂದಿರುಗಿಸುವಂತೆ ಶಿಶು ಅಭಿವೃದ್ಧಿ ಯೋಜನಾಧಿಕಾರಿಗಳಿಗೆ ತಿಳಿಸಿದ್ದು, ತಮ್ಮ ವಿರುದ್ಧ ಮಾಡಲಾದ ಆರೋಪವು ಸುಳ್ಳಾಗಿದ್ದು, ತಾವು ಯಾವುದೇ ಕರ್ತವ್ಯ ಲೋಪ ಮಾಡಿಲ್ಲವೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ.

5. ದೂರುದಾರರ ಪ್ರಮುಖ ಆರೋಪವೆಂದರೆ ದಿನಾಂಕ:16/07/2014 ರಂದು ನಿಗಧಿಪಡಿಸಲಾದಂತೆ ತಾಂತ್ರಿಕ ಬಿಡ್ ಅನ್ನು ಮಾತ್ರ ತೆರೆದು ಆರ್ಥಿಕ ಬಿಡ್ ಅನ್ನು ಡಿಎನ್‌ಸಿ ಹಾಗೂ ಇಎನ್‌ಸಿ ಕೀಗಳಿಲ್ಲ ಎಂಬ ಕಾರಣದಿಂದ ತೆರೆಯದೇ ಮತ್ತು ಟೆಂಡರ್ ಪ್ರಕ್ರಿಯೆ ರದ್ದಾಗಿದ್ದರ ಬಗ್ಗೆ ದೂರುದಾರರಿಗೆ ಮಾಹಿತಿ ನೀಡದೇ ಹಾಗೂ ಅರ್ಜಿ ಸಲ್ಲಿಕೆ ವೇಳೆಯಲ್ಲಿ ಜಮೆ ಮಾಡಲಾದ ರೂ.1.00 ಲಕ್ಷಗಳ ಇಎಂಡಿ ಶುಲ್ಕವನ್ನು ಸುಮಾರು ಎಂಟು ತಿಂಗಳವರೆಗೆ ಹಿಂದಿರುಗಿಸಿರುವುದಿಲ್ಲ ಎಂಬುದಾಗಿರುತ್ತದೆ.

6. ಸದರಿ ಪ್ರಕರಣದಲ್ಲಿ **ಕರ್ನಾಟಕ ಸಾರ್ವಜನಿಕ ಸಂಗ್ರಹಣೆಗಳಲ್ಲಿ ಪಾರದರ್ಶಕತೆ ಅಧಿನಿಯಮ 1999 ಮತ್ತು ನಿಯಮ 2000** ನ್ನು ಉಲ್ಲಂಘಿಸಿರುವುದು ಸ್ಪಷ್ಟವಾಗಿ ಕಂಡುಬಂದಿರುತ್ತದೆ. ನಿಯಮಾವಳಿಯಂತೆ ಟೆಂಡರ್ ಅರ್ಜಿಗಳನ್ನು ಸಲ್ಲಿಸುವ ವೇಳೆಯಲ್ಲಿ ಸಿಸ್ಟಮ್ ಲಾಕ್ ಆಗಿದೆ ಎಂದು ಹೇಳಿ ಅರ್ಜಿ ಪಡೆಯಲು ಸೂಕ್ತ ಕ್ರಮ ವಹಿಸದಿರುವುದು ಮತ್ತು ಟೆಂಡರ್ ತೆರೆಯಲು ನಿಗಧಿಪಡಿಸಲಾದ ದಿನಾಂಕ: 16/07/2014 ರಂದು ತಾಂತ್ರಿಕ ಬಿಡ್ ಮಾತ್ರ ತೆರೆದು ಆರ್ಥಿಕ ಬಿಡ್ ತೆರೆಯದಿರುವುದು, ಇದಕ್ಕಾಗಿ ನೀಡಲಾಗುತ್ತಿರುವ ಕಾರಣಗಳೆಂದರೆ ತಮ್ಮ ಬಳಿ ಡಿಎನ್‌ಸಿ ಹಾಗೂ ಇಎನ್‌ಸಿ ಕೀಗಳು ಇಲ್ಲವೆಂಬ ಸಬೂಬು ಹೇಳುವುದು, ತಾಂತ್ರಿಕ ತೊಂದರೆ ಉಂಟಾದಲ್ಲಿ ಹಿರಿಯ ಅಧಿಕಾರಿಗಳ ಗಮನಕ್ಕೆ ತಂದು ಟೆಂಡರ್ ಪ್ರಕ್ರಿಯೆಯನ್ನು ರದ್ದುಪಡಿಸಲು ಕ್ರಮವಹಿಸಬೇಕಾಗಿತ್ತು, ಆದರೆ ನಿಯಮಾವಳಿಯನ್ನು ಪಾಲಿಸದೇ ತಮಗಿಷ್ಟ ಬಂದಾಗ ತಾಲ್ಲೂಕು ಪಂಚಾಯತಿ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಯವರ ಅನುಮೋದನೆ ಪಡೆದು 10 ದಿವಸಗಳ ನಂತರ ಟೆಂಡರ್ ಪ್ರಕ್ರಿಯೆಯನ್ನು ರದ್ದು ಮಾಡಿರುವುದು ಮತ್ತು ಮಾಹಿತಿಯನ್ನು ದೂರುದಾರರಿಗೆ ಕೂಡಲೇ ತಿಳಿಸದಿರುವುದು ಕರ್ತವ್ಯ ಲೋಪಕ್ಕೆ ಕಾರಣವಾಗಿರುತ್ತದೆ.

7. ತಾಂತ್ರಿಕ ಬಿಡ್ ತೆರೆದಾಗಲೇ ಸಲ್ಲಿಸಲಾದ ಮೂರು ಸಂಘದವರ ಅರ್ಜಿಗಳಲ್ಲಿ ಎರಡು ಅರ್ಜಿಗಳು ತಾಂತ್ರಿಕ ಕಾರಣದಿಂದ ತಿರಸ್ಕೃತವಾದಾಗಲೇ ಕೆಟಿಪಿಪಿ ನಿಯಮಾವಳಿಯಂತೆ

ಉಳಿದ ಒಂದು ಅರ್ಜಿಯು ಊರ್ಜಿತವಾಗದ ಕಾರಣ ಆ ಕೂಡಲೇ ಸಂಬಂಧಪಟ್ಟ ಹಿರಿಯ ಅಧಿಕಾರಿಗಳ ಗಮನಕ್ಕೆ ತಂದು ಟೆಂಡರ್ ಪ್ರಕ್ರಿಯೆಯನ್ನು ರದ್ದುಗೊಳಿಸಬೇಕಾಗಿತ್ತು. ಆದರೆ ಇದಾವುದನ್ನು ಮಾಡದೇ ಎದುರುದಾರರುಗಳು ಡಿಎನ್‌ಸಿ ಹಾಗೂ ಇಎನ್‌ಸಿ ಕೀಗಳು ತಮ್ಮ ಬಳಿ ಇರಲಿಲ್ಲವೆಂಬ ಕಾರಣ ನೀಡುವುದು ಮತ್ತು ಟೆಂಡರ್ ಪ್ರಕ್ರಿಯೆ ರದ್ದಾದ ನಂತರವೂ ಸಹ ದೂರುದಾರರಿಗೆ ತಿಳಿಸದೇ ಸುಮಾರು 8 ತಿಂಗಳವರೆಗೆ ಇಎಂಡಿ ಬಾಬ್ತು ರೂ.1.00 ಲಕ್ಷಗಳನ್ನು ಹಿಂದಿರುಗಿಸದಿರುವುದು ಎದುರುದಾರರುಗಳ ಬೇಜವಾಬ್ದಾರಿಯನ್ನು ತೋರಿಸುವುದರ ಜೊತೆಗೆ ಟೆಂಡರ್ ಪ್ರಕ್ರಿಯೆಯಲ್ಲಿ ನಿಯಮಗಳನ್ನು ಪಾಲಿಸಬೇಕೆಂಬ ಸ್ಪಷ್ಟ ತಿಳುವಳಿಕೆ ಇಲ್ಲದಿರುವುದು ಗೋಚರವಾಗುತ್ತದೆ. ಅಂತೆಯೇ ಹಲವು ತಿಂಗಳುಗಳು ಕಳೆದರೂ ಸಹ ಹೊಸದಾಗಿ ಟೆಂಡರ್ ಪ್ರಕ್ರಿಯೆ ಮಾಡದೇ ಈ ಹಿಂದಿನ ಸರಬರಾಜುದಾರರಿಂದಲೇ ಆಹಾರ ಸಾಮಾಗ್ರಿಗಳನ್ನು ಸಾಗಿಸಲು ಅನುವು ಮಾಡಿಕೊಟ್ಟಿರುವುದು ನಿಯಮಗಳನ್ನು ಪಾಲಿಸದೇ ಕರ್ತವ್ಯ ಲೋಪ ಎಸಗಿರುವುದಕ್ಕೆ ಸಾಕ್ಷಿಯಾಗಿದ್ದು, ಆರೋಪವು ತನಿಖೆಯಲ್ಲಿ ಸಾಬೀತಾಗಿರುತ್ತದೆ. ಕರ್ತವ್ಯ ಲೋಪಕ್ಕೆ ಈ ಕೆಳಕಂಡ ಅಧಿಕಾರಿಗಳು ಕಾರಣರಾಗಿರುತ್ತಾರೆ.

8. ಶ್ರೀ. ಭೀಮಪ್ಪ ಒಂದನೇ ಎದುರುದಾರರು ಇವರು ಪ್ರಸ್ತುತ ಸಹಾಯಕ ಶಿಶು ಅಭಿವೃದ್ಧಿ ಯೋಜನಾಧಿಕಾರಿಗಳಾಗಿ ಬಾಗಲಕೋಟೆಯಲ್ಲಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿರುತ್ತಾರೆ.

9. ಎರಡನೇ ಎದುರುದಾರರಾದ ಶ್ರೀ.ಪಿ.ಎನ್. ಪಾಟೀಲ ರವರು ಪ್ರಭಾರಿ ಉಪ ನಿರ್ದೇಶಕರಾಗಿ ಮಹಿಳಾ ಮತ್ತು ಮಕ್ಕಳ ಅಭಿವೃದ್ಧಿ ಇಲಾಖೆ, ಬಾಗಲಕೋಟೆಯಲ್ಲಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದಾರೆ.

33. On the other hand the DGO No-1 and 2 have led defence evidence by getting themselves examined as DW-1 and DW-2. The DGO No-1 Sri.K. Bheemappa has got himself examined as DW-1. He states that, PW-2 the Auditor from the Lokayukta Office, Bengaluru has not properly conducted the investigation. He has not visited the CDPO office at Badami and he has not enquired the DGO with regard to this complaint. Hence, the report of PW-2 is

not acceptable. He further states that, he has taken charge as CDPO on 03/07/2014 from P.Y. Ghaji. The tender was floated prior to 03/07/2014. On 14/07/2014 i.e the last date for submitting the tenders, due to a Technical error in the computer system, the system got locked at 1.30 P.M and hence, the remaining tenders could not be received. By taking the permission of the higher authorities the entire tender process was cancelled on 23/07/2014.

34. DW-1 further states that, he has discharged his duties as per the provisions of Karnataka Transparency in Public Procurement Act 1999 and Karnataka Transparency in Public Procurement Rules 2000. He has not committed any dereliction of duty and hence, he prays for exonerating him.

35. The DGO No-2 Sri. P.N.Patil has got himself examined as DW-2. He states that, he was placed as incharge Deputy Director, Women and Child welfare Department, Zilla Panchayath, Bagalkote on 01/07/2014. He was not aware the tender notification issued by Taluka Panchayath, Badami. He came to know about the tender only on 21/07/2014 when he received a letter from DGO No-1.

36. DW-2 further states that, the Executive Officer of Taluka Panchayath, Badami and the CDPO, Badami are the Tender Inviting Authorities and Tender Accepting Authorities. He being

the District level officer, he has no power and authority in the tender process. He is not the authority appointed under Karnataka Transparency in Public Procurement Act 1999 to deal with the tender.

37. DW-2 further states that, the Tender Inviting Authority has to return the EMD amount and he is not concerned with it. The complainant has made false allegations against him. The Auditor/PW-2 has not investigated the matter properly. He has not visited the CDPO Office, Badami. He has not recorded the statements of DGO No-1 and 2 and the complainant. He has not collected any documents and hence, his report is not acceptable. He further states that, he has not violated any of the provisions of Karnataka Transparency in Public Procurement Act and hence, he prays for exonerating.

38. The Advocates for DGO No-1 and 2 have canvassed their arguments and they have drawn the attention to the documents at Ex.D-1 to D-14. They submit that, the tender process got locked due to computer system error on 14/07/2014 which was the last date for submitting the tenders. The error was noticed at about 1.30 P.M and the entire system got locked. Hence, the tender process could not be completed and the accordingly the entire tender process was cancelled on 23/07/2014.

39. They have further canvassed their arguments that, the e-tenders under the provisions of Karnataka Transparency in Public Procurement Act 1999 are called by the e-procurement Department, Government of Karnataka. The EMD amount has to be refunded by the e-procurement Department. The DGO No-1 and 2 have no authority to refund the EMD amount. The amount has to be refunded by the e-procurement Department and hence, the DGO No-1 and 2 have not committed any dereliction of duty.

40. I have carefully gone through the oral and documentary evidence adduced by both the sides. First of all, on perusal of the documents in Ex.P-7, it is observed that, a short term tender was called by the Executive Officer, Taluka Panchayath, Badami and CDPO, Badami. The short term tender was called inviting tenders for the supply of food grains from taluka godown to 389 Anganawadi centers of Badami Taluka for the year 2014-15. The date of receiving the tenders commenced from 14/06/2014 to 14/07/2014. The last date for receiving the tenders was 5.00 P.M of 14/07/2014. The opening of tenders was fixed on 16/07/2014 at 11.00 A.M. On perusal of the documents at Ex.P-4, (which consists of 11 pages) it is observed that, the complainant who is the President of Shri. Saraswathi Mahila Swa Sahaya Sangha, Badami has submitted the tender and since it was correct in all respects it was accepted. On perusal of other documents, it is observed that, Shri. Saraswathi Mahila Swa Sahaya Sangha, Badami has deposited the bid amount of Rs.1,00,000/- by

NEFT/RTGS mode. On careful perusal of all these documents at Ex.P-4 and Ex.P-7, it is observed that, complainant Sangha has submitted the tender which was proper and correct in all respects. The tender was accepted by the Tender Inviting Authority i.e the Executive Officer, Taluka Panchayath, Badami and CDPO, Badami. The other two tenders were rejected. The tender of the complainant was the only tender accepted by the DGO No-1 and 2.

41. The DGO No-1 and 2 who were responsible for conducting the tender process should have followed the procedure enumerated in the Karnataka Transparency in Public Procurement Act 1999 and Karnataka Transparency in Public Procurement Rules 2000. The DGO No-1 and 2 ought to have opened both the Financial Bid and Technical Bid of the tender. However, The DGOs have committed irregularity by only opening the Technical Bid and not opening the Financial Bid.

42. PW-2 Sri.L.V. Umapathi, the Auditor from TAC, Lokayukta Bengaluru has conducted a detailed investigation and he has filed the report as per Ex.P-6. The operative portion of the report has been reproduced in para 32. On careful perusal of the report of the Auditor at Ex.P-6, which is corroborated by the oral evidence of Auditor i.e PW-2, he has clearly stated that, though the tender of complainant Sangha was proper in all respects, the DGO No-1 and 2 have committed irregularities by opening only the Technical Bid and not opening the Financial Bid. PW-2 has specifically

stated that, the DGO No-1 and 2 have not followed the provisions of Karnataka Transparency in Public Procurement Act 1999 and Karnataka Transparency in Public Procurement Rules 2000. When the tender was called for, the DGOs No-1 and 2 who are the Tender Inviting Authorities and Tender Accepting Authorities should have followed the provisions of section 5 to section 15 of the Karnataka Transparency in Public Procurement Act 1999 and Karnataka Transparency in Public Procurement Rules 2000. However, the DGO No-1 and 2 have committed dereliction of duty by not following the provisions of Karnataka Transparency in Public Procurement Act 1999 and Karnataka Transparency in Public Procurement Rules 2000. They have only opened the Technical Bid and they have not opened the Financial Bid and failed to complete the tender process. PW-2 has given a detailed report as per Ex.P-6, in which he has clearly stated that, the DGO No-1 and 2 who were the Tender Inviting Authority and Tender Accepting Authority have not followed the provisions of the Act and they have committed dereliction of duty.

43. Now coming to point No-2, it is observed that, the last date for receiving the tenders was 14/07/2014 and the date fixed for opening the tenders was 16/07/2014. It is observed that, the tender of the complainant Sangha was rejected on 23/07/2014. When the DGO No-1 and 2 had rejected the tender, the EMD amount of Rs.1,00,000/- should have been refunded to the

complainant immediately. However, the EMD amount has been refunded only on 27/02/2015 i.e after the lapse of about 8 months.

44. The advocates for DGO No-1 and 2 have canvassed their arguments and they have drawn the attention to the documents at Ex.D-1 to D-14. They submit that, the refund of EMD amount is done by the e-procurement committee, Government of Karnataka and the DGO No-1 and 2 have no powers to refund the EMD amount. I have carefully gone through the oral evidence of DW-1 and 2 and the documents produced at Ex.D-1 to D-14. However, I am of the opinion that, the contentions of Advocates for DGO No-1 and 2 cannot be accepted. The tender was rejected on 23/07/2014. The DGO No-1 and 2 ought to have made necessary efforts to return the EMD amount of Rs.1,00,000/- to the complainant Sangha. But the DGO No-1 and 2 have kept quite for a long period of 8 months and the EMD amount has been refunded only on 27/02/2015. It is observed that, the EMD amount has been refunded only after the complainant approached the Hon'ble Lokayukta with the compliant on 02/12/2014. The DGO No-1 and 2 have acted and refunded the EMD amount only after receiving notice from this office i.e after the complaint was lodged. The DGO No-1 and 2 have acted only after comments were called for from this office. The conduct of the DGO No-1 and 2 shows that, they have acted fearing action from this office. Hence, I am of the opinion that, the DGO No-1 and 2 have committed dereliction of duty by not refunding the EMD amount of Rs.1,00,000/- immediately after the

tender was rejected. The DGO No-1 and 2 have not taken any action for 8 months and they have refunded the EMD amount only after the complaint was filed to this institution. Hence, the conduct of DGO No-1 and 2 amounts to dereliction of duty.

45. The Auditor /PW-2 has further observed that, the DGO No-1 and 2 have not called for fresh tender and they have permitted the earlier transporter to transport the food grains from Taluka godown to 389 Anganawadi centers of Badami taluka. It is pertinent to note that, the DGO No-1 and 2 ought to have called for fresh tender. However, they have not called for fresh tender and they have illegally permitted the old transporter of the previous years to transport the food grains from taluka godown to 389 Anganawadi centers. Hence, the DGO No-1 and 2 have committed dereliction of duty by permitting the old transporter of the previous years to transport the food grains from taluka godown to Anganawadi centers.

46. Therefore on careful perusal of the oral and documentary evidence adduced by Disciplinary Authority, I am of the opinion that, the DGO No-1 and 2 who were the Tender Inviting Authority and Tender Accepting Authority under the Karnataka Transparency in Public Procurement Act 1999 and Karnataka Transparency in Public Procurement Rules 2000, have committed dereliction of duty by not opening the Financial Bid of the complainant. They have also committed dereliction of duty by not refunding the EMD

amount of Rs.1,00,000/- immediately after the tender of the complainant Sangha was rejected. The DGO No-1 and 2 have committed dereliction of duty by permitting the old transporter of the previous years to transport the food grains from taluka godown to 389 Anganawadi centers, without calling for fresh Tender.

47. For the reasons stated above the DGO Nos.1 to 2, being the Government/Public Servants have failed to maintain absolute integrity besides devotion to duty and acted in a manner unbecoming of Government servants. On appreciation of entire oral and documentary evidence I hold that the charges leveled against the DGO Nos.1 to 2, are established. Hence, I answer point No.1 and 2 in the "***Affirmative***".

: : ORDER ::

The Disciplinary Authority has proved the charges against the DGO No-1) Sri. K. Bhimappa, Child Development Planning Officer (Incharge), Bagalkote District and DGO No-2) Sri.P.N. Patil, the then Deputy Director of Women and Child Development Department, Bagalkote District (now retired).

359 & 428/2016

48. This report is submitted to Hon'ble Upa-lokayukta-1 in a sealed cover for kind perusal and for further action in the matter.

Dated this the 24th day of July 2019

24/7/19

(Patil MohanKumar Bhimanagouda)
Additional Registrar Enquries-13
Karnataka Lokayukta
Bangalore

ANNEXURE

Witness examined on behalf of the Disciplinary Authority
PW-1: Smt. Indira (Original)
PW-2: Sri. L.V. Umapathi (Original)
Witness examined on behalf of the Defence
DW-1 : Sri. K. Bheemappa DGO No-1 (Originals)
DW-2 : Sri. P.N. Patil DGO No-2 (Originals)
Documents marked on behalf of the Disciplinary Authority
Ex. P-1: Form No-I (Original) **Ex. P-1(a):** Signature of the complainant.
Ex.P-2: Form No-II (Original) **Ex. P-2(a):** Signature of the complainant.
Ex.P-3: Details of the complaint. (Original)
Ex.P-4: E-Tender and other documents submitted by the complainant, page no.190-195 Xerox copies, page no.196-200 Originals. (Total 11 sheets)
Ex.P-5 : Rejoinder of the complainant. (Original) **Ex.P-5(a)** : Signature of the Complainant.
Ex.P-6: Report of I.O (Original) **Ex.P-6(a)** : Signature of the I.O.
Ex.P-7: A short term tender notification and other connected documents, page no.219-229 Xerox copies, page no.230-234 Originals.
Documents marked on behalf of the DGO
Ex.D-1: Terms and conditions of Tender page no. 235-237 (Attested copies), page no.238 Original.
Ex.D-2: Resolution dated 23/07/2014. (Xerox)
Ex.D-3: Comments of DGO No-1(Attested copies)
Ex.D-4: Transfer Notification of Sri. Padegannavar (Attested copies)

Ex.D-5: Note sheets of CEO, ZP, Bagalkote (Attested copies)
Ex.D-6: CTC of DGO No-2 (Attested copy)
Ex.D-7: Letter written by DGO -1 to DGO-2 Dated 16/07/2014 (Attested copy).
Ex.D-8: Reply of DGO No-2 to DGO No-1 dated 23/07/2014(Attested copy)
Ex.D-9: Press communication of CDPO, Badami dated 11/06/2014 (Attested copies)
Ex.D-10: Terms and conditions of Tender (Attested copy)
Ex.D-11: True copy of order of Hon'ble High Court of Karnataka in W.P.No.11615/1998 (LB-REG) dated 02/02/2001.
Ex.D-12: Circular issued by Chief Secretary dated 20/08/2016 (Attested copy).
Ex.D-13: Order of Director of Women and Child Welfare Department, Bengaluru dated 27/04/2011(Attested copy).
Ex.D-14: Order of Director of Women and Child Welfare Department, Bengaluru dated 16/08/2011(Xerox).

Dated this the 24th day of July 2019

24/7/19

(Patil MohanKumar Bhimanagouda)
Additional Registrar Enquiries-13
Karnataka Lokayukta
Bangalore

359 & 428/2016

GOVERNMENT OF KARNATAKA

KARNATAKA LOKAYUKTA

No. UPLOK-1/DE/359/2016/ARE-13
No. UPLOK-1/DE/428/2016/ARE-13

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001
Date 26/07/2019

RECOMMENDATION

Sub:- Departmental inquiry against;

1) Sri K. Bhimappa, Child Development Project Officer, (incharge), Bagalkot Taluk and District;

2) Sri P.N. Patil, the then Deputy Director of Women & Child Development Department, Bagalkot District (Presently retired) – Reg.

Ref:- 1) Government Order No.ಮಮಇ/144/ಎಸ್‌ಜೆಡಿ/2016 Bengaluru dated 29/7/2016

2) Government Order No.ಮಮಇ/144/ಎಸ್‌ಜೆಡಿ/2016 Bengaluru dated 26/9/2016

3) Nomination order No.UPLOK-1/DE/359/2016, Bengaluru dated 8/9/2016 of Upalokayukta-1, State of Karnataka, Bengaluru

4) Nomination order No.UPLOK-1/DE/428/2016, Bengaluru dated 19/10/2016 of Upalokayukta-1, State of Karnataka, Bengaluru

5) Inquiry Report dated 24/7/2019 of Additional Registrar of Enquiries-13, Karnataka Lokayukta, Bengaluru

----

The Government by its Order dated 29/7/2016, initiated the disciplinary proceedings against (1) Sri K. Bhimappa, Child Development Project Officer (incharge), Bagalkot Taluk and District and (2)Sri P.N. Patil, the then Deputy Director of Women & Child Development, Bagalkot District (presently retired) (hereinafter referred to as Delinquent Government Officials 1 & 2, for short as

DGO-1 and DGO-2 respectively) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/359/ 2016, Bengaluru dated 8/9/2016 nominated Additional Registrar of Enquiries-10, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO-1 Sri K.Bhimappa for the alleged charge of misconduct, said to have been committed by him. Subsequently, by Order No. dated 4/10/2016, the Additional Registrar of Enquiries-1, Karnataka Lokayukta, Bengaluru was re-nominated as inquiry officer to conduct departmental inquiry against DGO-1.

3. Thereafter, the Government issued another order dated 29/6/2016 entrusting the inquiry against DGO-2 Sri P.N. Patil, the then Deputy Director of Women and Child Development, Bagalkot District under Rule 214(2)(b)(i) of the Karnataka Civil Services Rules. In pursuance of the order dated 29/6/2016, this institution by Nomination order No.UPLOK-1/DE/428/2016 dated 19/10/2016 nominated the Additional Registrar of Enquiries-1, Karnataka Lokayukta, Bengaluru as inquiry officer to frame charges and to conduct departmental inquiry against DGO-2 Sri P.N. Patil.

4. Subsequently by order No. UPLOK-1/DE/2017 dated 6/7/2017, the departmental inquiries against DGO-1 and 2 were transferred to Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru. Again, by order No. UPLOK-1 & 2/DE/Transfers/2018 dated 6/8/2018, the Additional Registrar of Enquiries-13 was nominated as inquiry officer to conduct Departmental inquiry against DGOs 1 and 2.

5. The DGO-1 Sri K. Bhimappa, Child Development Project Officer (incharge), Bagalkot Taluk and District and DGO-2 Sri P.N. Patil, the then Deputy Director of Women & Child Development, Bagalkot District (presently retired) were tried for the following charge:-

> "ನಿಮ್ಮಲ್ಲಿ 1ನೇ ಆರೋಪಿತ ನೌಕರನಾದ ಶ್ರೀ ಕೆ. ಭೀಮಪ್ಪ, ಬಾಗಲಕೋಟೆ ಪ್ರಭಾರ ಶಿಶು ಅಭಿವೃದ್ಧಿ ಯೋಜನಾಧಿಕಾರಿಯಾಗಿ ಕೆಲಸ ಮಾಡುತ್ತಿದ್ದಾಗ ಮತ್ತು 2ನೇ ಆರೋಪಿತ ನೌಕರನಾದ ಶ್ರೀ ಪಿ.ಎನ್.ಪಾಟೀಲ, ಬಾಗಲಕೋಟೆ ಪ್ರಭಾರ ಉಪನಿರ್ದೇಶಕರು, ಮಹಿಳೆಯರ ಮತ್ತು ಮಕ್ಕಳ ಅಭಿವೃದ್ಧಿ ಇಲಾಖೆಯಲ್ಲಿ ಕೆಲಸ ಮಾಡುತ್ತಿದ್ದಾಗ, (ಇನ್ನು ಮುಂದೆ ಅನುಕ್ರಮವಾಗಿ 1 ಮತ್ತು 2ನೇ ಸರ್ಕಾರಿ ಆರೋಪಿತ ನೌಕರ ಎಂದು ಸಂಭೋಧಿಸಲಾಗುತ್ತದೆ) ಬಾದಾಮಿ ತಾಲ್ಲೂಕಿನ 389 ಅಂಗನವಾಡಿ ಕೇಂದ್ರಗಳಿಗೆ ಆಹಾರ ಸಾಮಗ್ರಿಗಳನ್ನು ತಾಲ್ಲೂಕು ಉಗ್ರಾಣದಿಂದ ಸಾಗಾಣಿಕೆ ಮಾಡಲು ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಅಲ್ಪಾವಧಿ ಟೆಂಡರನ್ನು ನಿಮ್ಮ ಇಲಾಖೆಯಿಂದ ಕರೆದಿದ್ದು, ಸದರಿ ಟೆಂಡರಿನಲ್ಲಿ ದೂರುದಾರರಾದ ಅಧ್ಯಕ್ಷರು, ಶ್ರೀ ಸರಸ್ವತಿ ಮಹಿಳಾ ಸ್ವ-ಸಹಾಯ ಸಂಘ, ತಿಪ್ಪನಗರ, ಬಾದಾಮಿ ರವರು ಸಹಾ ಅರ್ಜಿ ಸಲ್ಲಿಸಿ ಭಾಗವಹಿಸಿದ್ದರು ಮತ್ತು ನೀವುಗಳಿಬ್ಬರು ಟೆಂಡರ್ ನಿಯಮಾವಳಿಗಳನ್ನು ಪಾಲಿಸದೆ ಕಾನೂನು ಬಾಹಿರವಾಗಿ ತಾಂತ್ರಿಕ ಬಿಡ್‌ನ್ನು ತೆರೆದು ಆರ್ಥಿಕ ಬಿಡ್‌ನ್ನು ತೆರೆಯದೇ ಕರ್ತವ್ಯ ಎಸಗಿದ್ದೀರಿ ಮತ್ತು
>
> ನೀವು ಕರೆದಿದ್ದ ಇ-ಟೆಂಡರಿಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಲು ಕೊನೆಯ ದಿನಾಂಕ14/07/2014 ಆಗಿದ್ದು, ಟೆಂಡರ್ ತೆರೆಯುವ ದಿನಾಂಕ 16/7/2014 ಆಗಿತ್ತು. ದೂರುದಾರರು ಇ-ಟೆಂಡರಿನಲ್ಲಿ ಭಾಗವಹಿಸಿ ಟೆಂಡರಿಗೆ ನಿಗದಿಪಡಿಸಿದ ಇಎಂಡಿ ಮೊತ್ತ ರೂ.1,00,000/- ಹಣವನ್ನು ಬಾದಾಮಿ ಸ್ಟೇಟ್ ಬ್ಯಾಂಕ್ ಆಫ್ ಇಂಡಿಯಾ ಖಾತೆಯಿಂದ ಎನ್.ಇ.ಎಫ್.ಟಿ ಮೂಲಕ ಸಿ.ಡಿ.ಪಿ.ಓ ಖಾತೆಗೆ ಜಮಾ ಮಾಡಿದ್ದು, ನೀನು 2ನೇ ಆರೋಪಿತ ನೌಕರ ದಿನಾಂಕ 16/07/2014ರಂದು ಕೇವಲ ತಾಂತ್ರಿಕ ಬಿಡ್‌ನ್ನು ಮಾತ್ರ ತೆರೆದು ಬಂದಿದ್ದ ಮೂರು ಟೆಂಡರ್ ಅರ್ಜಿಗಳಲ್ಲಿ ಎರಡು ಟೆಂಡರ್ ಅರ್ಜಿಗಳನ್ನು ಅನರ್ಹಗೊಳಿಸಿದ್ದು, ಉಳಿದ ಒಂದು ಅರ್ಜಿ ಸಹಾ ಅನರ್ಹಗೊಂಡಿದೆ ಎಂದು ಕಂಡು ಬಂದಿದ್ದರೂ ಸಹಾ ಆರ್ಥಿಕ ಬಿಡ್‌ನ್ನು ತೆರೆಯದೆ ಇ.ಎಂ.ಡಿ ಮೊತ್ತ ರೂ.1,00,000/-ಗಳನ್ನು ಎಂಟು ತಿಂಗಳಾದರೂ ಹಿಂತಿರುಗಿಸದೆ ಟೆಂಡರ್ ನಿಯಮಗಳನ್ನು ಪಾಲಿಸಿರುವುದಿಲ್ಲ ಮತ್ತು ಹಲವು ತಿಂಗಳು ಕಳೆದರೂ ಸಹಾ ಹೊಸದಾಗಿ ಟೆಂಡರ್ ಪ್ರಕ್ರಿಯೆ ನಡೆಸದೇ ಹಿಂದಿನ ಸರಬರಾಜುದಾರರಿಂದಲೇ ಆಹಾರ ಸಾಮಗ್ರಿಗಳನ್ನು ಸಾಗಿಸಲು ಅನುವು ಮಾಡಿಕೊಟ್ಟು ನೀವು 1 ಮತ್ತು 2ನೇ ಎದುರುದಾರರು ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುತ್ತೀರಿ ಮತ್ತು ಸಾರ್ವಜನಿಕ ನೌಕರರಾಗಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆ

ಮತ್ತು ಸರ್ಕಾರಿ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ)ನಿಯಮಾವಳಿ, 1966ರ ನಿಯಮ 3(1) (i) ರಿಂದ (iii)ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆ ಎಸಗಿರುತ್ತೀರಿ."

6. The Inquiry Officer (Additional Registrar of Enquiries-13) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the above charges against DGO DGO-1 Sri K. Bhimappa, Child Development Project Officer (incharge), Bagalkot Taluk and District and DGO-2 Sri P.N. Patil, the then Deputy Director of Women & Child Development, Bagalkot District (presently retired).

7. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

8. As per the First Oral Statement submitted by DGOs 1 & 2;

(i) DGO-1 Sri K. Bhimappa has retired from service on 30/6/2017 (during the pendency of inquiry);

(ii) DGO-2 Sri P.N.Patil has retired from service on 31/7/2016.

9. Having regard to the nature of charges proved against DGO-1 Sri K. Bhimappa and DGO-2 Sri P.N.Patil;

(1) it is hereby recommended to the Government for imposing penalty of withholding 10% of pension payable to DGO-1 Sri K. Bhimappa, Child Development Project Officer (incharge), Bagalkot Taluk and District for a period of 5 years;

(2) it is hereby recommended to Government for imposing penalty of withholding 10% of pension for a period of 5 years on DGO-2 Sri P.N. Patil, the then Deputy Director of Women & Child Development, Bagalkot District (presently retired)

10. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

(JUSTICE N. ANANDA)
Upalokayukta-1,
State of Karnataka,
Bengaluru